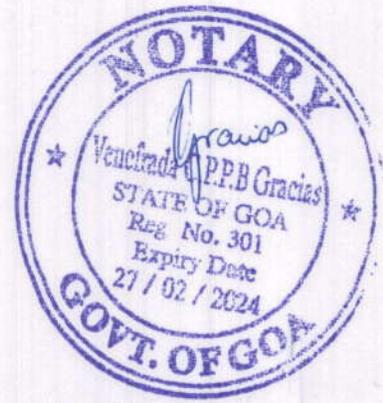


BEFORE THE NATIONAL GREEN TRIBUNAL

WESTERN ZONE BENCH, PUNE

ORIGINAL APPLICATION 87 OF 2022



Gopal Vithal Bholnekar & Anr

...Applicant

V/s

GCZMA & Ors.

....Respondents

AFFIDAVIT

I, Johnson Bedy Fernandes, Age: Adult, Occupation: Service, working as the Member Secretary, Goa Coastal Zone Management Authority, of the Respondent No. 1, having my office at: 4th Floor, Dempo Towers, Patto, Panaji, Goa; do hereby beg to state on solemn affirmation as under:

1. I say and submit that the present Respondent relies on the Site Visit Report for inspection carried out on dt. 13.07.2023 .
2. I say and submit that as per the said report it has been concluded that the site in the captioned matter does not fall in the CRZ notified area. The said report has been annexed hereunder as 'Annexure A'.
3. Solemnly affirmed on this the 13th day of January, 2024.



J. Bedy
Affiant
13/1/24

Executed before me
At Panjim Tiswadi - Goa
Reg. No. 10/01/2024
Dated: 13/01/2024

Venefrada
Venefrada C.P.P.B Gracias
Associate & Notary Goa State

SITE INSPECTION REPORT

Gopal Vithal Bholnekar has filed a petition in before the Hon'ble NGT, (WZ), Pune stating that there is violation of structure in Sy.no.134/4 and 136/1 within the jurisdiction of Canacona Municipal Council.

Background

Upon instruction from the Member Secretary,GCZMA site inspection was carried out by Mrs.Radha Rao, Expert Mmember,GCZMA,Panaji, Mr Shree Pawoskar ,Engineer,GCZMA & Balkrishna Surlakar, Field Surveyor ,GCZMA,Panaji on the 13/07/2023 at 11 am.

The undersigned visited the site in presence of the following parties.

Mrs.Sudha Gopal Naik Bholnekar (Wife of Applicant)

OBSERVATION AT LOCO

At the time of Site Inspection it was observed as under:-

1. The land in question is bearing under Sy.no.134/4 and 136/1 of Nagorcem-Palolem Village of Canacona Taluka.
2. As per present online computerized Form-I & XIV records, the name of following occupants is shown below in Tabular Column.

Sr.No.	Sy.No./ Sub-Div.	Occupant's Name As Per Form-1 &14.	Other Rights Name Of Person Holding Rights And Nature Of Rights:	Area In Sq.Mtr
1	134/4	Laxman Salu Bolnekar Ramchandra B. Bolnekar Vithal Gopal Bolnekar Shivram Gopal Bolnekar Ganesh Shamba Bolnekar Sadashiv Shamba Bolnekar	House occupied by:((H) (1) Vithal Gopal Bolnekar (2) Ramchandra Bolnekar (3) Laxman Babu Bolnekar (4) Shivram Bolnekar A) Temple House occupied by; B) Vithal G. Bolnekar C) Sadashiv Shamba Bolnekar D) Ganesh S. Bolnekar E) Ganesh S. Bolnekar G) Cowshed: Manohar Jadhav I) Vithal Bolnekar J) Sadashiv Bolnekar Manohar Babu Jadhav	6000

Q no
13/07/23

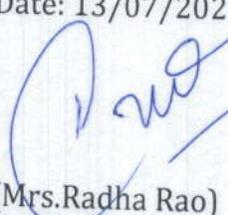
Shankar
13/07/23

13/07/23

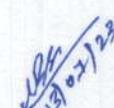
Conclusion

1. Upon verifying the records its was noted Nagorcem-Palolem village of Canacona taluka which falls under jurisdiction Canacona Municipal Council was Classified under CRZ-III area as per Coastal Zone Management Plan 1996.
2. However as per CZMP2011 & Report of CZMP2011 Submitted by National Centre for Sustainable Coastal Management (NCSCM) under Ministry of Environment, Forest and Climate Change Government of India The Municipal Area Are Classified under CRZ-II.
3. As per CZMP2011 the Land in Question i.e. Sy.no.134/4 & 136/2 Nagorcem-Palolem Village of Canacona taluka of "FALLS OUT OF CRZ JURISDICTION".
4. The Authority May deliberate and Take the Decision.

Place: Panaji-Goa
Date: 13/07/2023.


(Mrs. Radha Rao)
Expert member
GCZMA


(Shree Pawooskar)
Engineer
GCZMA


(Balkrishna Surlakar)
Field Surveyor
GCZMA

SITE PLAN

SHOWING CRZ ZONE AS PER CZMP2011 OF PROPERTY BEARING SY.NO.134/1 & SY.NO.136/1 OF VILLAGE NAGORCEM-PALOLEM OF CANACONA TALUKA.

SCALE:-1:4000

THE PROPERTY BEARING SY.NO.134/4 & SY.NO.136/1 OF NAGORCEM-PALOLEM VILLAGE OF CANACONA TALUKA FALLS OUT OF CRZ ZONE LYING AT APPROXIMATELY AT THE DISTANCE OF 286.84 MTS FROM HIGH TIDE LINE.

